- 4. No individual to be allowed to contest from more than two constituencies.
- 5. Non-serious candidates to be discourages. Security deposit of independent candidates to be raised. For feiture of security deposit for failure to secure less than 1/4th of the votes polled.
- 6. Statutory backing for important provisions of model Code of Conduct.
- 7. Use of electronic voting machines in all future elections.
- 8. A series of legislative measures to be undertaken to eradicate booth capturing, rigging and intimidation of voters.
- 9. State funding in kind to a limited extent to recognised political parties, to begin with.
- 10. Plying of automobiles, carrying of firearms, sale and distribution of liquor on poll day to be electoral offences.
- 11. Disqualification under Antidefection law to be restricted to voluntary resignation and voting or abstention against party whip only in the case of vote of confidence, money bill or vote of thanks to the President. President or Governor to decide the issue of disqualification after obtaining the Election Commission's opinion.
- 12. Constitution of an Expert Committee to go further into the question of change of the present electoral system.
- 13. A standing Committee to the Parliament to go into all electoral matters.

## Conversion of Salem Steel Rolling Plant into a Full-Hedged Steel Plant

1732. SHRI TINDIVANAM G. VENKATRAMAN: SHRI J.S. RAIU:

Will the Minister of STEEL AND MINES be pleased to state:

- (a) what is Central Government's plan for the conversion of Salem Steel Rolling Plant into a full-fledged Steel Plant which is a long felt need; and
- (b) by when the plan is likely to be implemented?

THE MINISTER OF STEEL AND MIMES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b) There is presently no such proposal under consideration of the Government.

## Illegal Mining Around Delhi

1733. SHRIMATI KAMLA SINHA: Will the Minister of STEEL AND MINES be pleased to state:

- (a) whether Government's attention has been drawn to a news-item published in the Hindustan (Hindi) of the 9th May, 1990 to the effect that three persons including two women have died due to an accident in Badarpur mines in Delhi;
- (b) whether Government are aware of the fact that illegal mining is going on in and around Delhi and workers are exploited by the contractors;
- (c) if so, what are Government's plans to check illegal mining and by when; and
- (d) whether any financial help will be given to the families of the deceased?

THE MINISTER OF STEEL AND MIKES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir. The accident, however, occurred near Mahipalpur stone mines.

(b) and (c) Instances of illegal mining are reported from time to time. The Collector of Mines and Quarries, Delhi Administration has taken various steps to curb illegal mining which include launching of prosecution and lodging FIRS with the local police. In order to ensure safe and scientific mining all the